



2026:AHC:51626

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - A No. - 3435 of 2026

Shyam Sundar Singh

.....Petitioner(s)

Versus

Union Of India And 3 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Sandeep Kumar Rai
Counsel for Respondent(s)	:	A.S.G.I.

Court No. - 33

HON'BLE VIKAS BUDHWAR, J.

1. Heard Sri Sandeep Kumar Rai, learned counsel for the petitioner and Sri Ravi Prakash Singh, learned counsel for the respondents.
2. The case of the writ petitioner is that he was appointed as Havaladar/ GD in 132 Battalion of CRPF and retired voluntarily from service on 01.09.2000. According to the writ petitioner, the writ petitioner was required to submit the Bank details for the payment of ACP.
3. Prayer in the present petition is for a direction to the respondents to accord benefits of ACP.
4. Learned Standing Counsel submits that the claim of the writ petitioner needs adjudication at the first instance by the third respondent, Deputy Inspector General of Police, Group Centre, CRPF, Greater Noida, Gautam Buddh Nagar.
5. To such a submission, learned counsel for the petitioner has no objection and he gracefully accepts the same.
6. Considering the submissions of the rival parties as well as stand taken by them, the writ petition is being **disposed off** granting liberty to the writ petitioner to prefer a comprehensive representation along with the self-attested copy of the writ petition before the third respondent, who shall on the receipt of the same within a period of two weeks, proceed to decide the claim of the petitioner strictly in accordance with law within a period of two months from the date of presentation of the certified copy of the order. In case the third respondent is of the opinion that the matter is to be decided by

some other authorities then the papers shall be transmitted to the same.

7. Needless to point out that the writ petition has been decided without seeking any response from the respondents. Thus, passing of this order may not be construed to an expression that this Court has gone into the merits of the case.

8. With the aforesaid observation, the writ petition is **disposed off**.

March 13, 2026

Ashu

(Vikas Budhwar,J.)